

**HIGH COURT OF TRIPURA
AGARTALA**

No.F.16(6)-HC/18-19/222-26

Dated, Agartala,
The 28th May, 2019.

NOTICE INVITING TENDER

FOR MAINTENANCE AND BEAUTIFICATION OF GARDEN

On behalf of the Hon'ble High Court of Tripura, sealed fresh Tenders / Quotations are hereby invited from the reputed, experienced or approved Agency / eligible Firms / Contractors / Society / any person(s) or organization(s) dealing with Horticulture / Flower gardening for the following works as per terms & conditions mentioned below:-

Name of the works	Period of Service
Maintenance and beautification of the garden of High Court of Tripura. The work shall include not only maintenance but also planting of new plants, seasonal flowers. Maintenance of the lawns in the High Court and in the Bungalow No.VI/9, Kunjaban Township, Agartala.	1(One) year from the date of acceptance of Work Order.

- (1) On the sealed envelope, Tenderer / Quotationer should mention the name of the quotation as : **"NIT / QUOTATION FOR BEAUTIFICATION OF GARDEN"** ;
- (2) Quotation should be submitted by 4:00 P.M. on or before 29th June,2019 in the office of the undersigned;
- (3) The said Tender / Quotation shall be opened in the Chamber of the undersigned on 1st July, 2019 at 11:00 A.M. The Quotationer(s) may remain present at the time of opening of tender, if they so desire;
- (4) The date of opening of the Quotations may, however, be changed if required at the discretion of the Authority with Notice to the Quotationer(s);
- (5) The High Court reserves the right to accept or reject any quotation including the lowest one, without assigning any reason therefor;
- (6) Quotationer in whose favour the Work Order will be issued, will have to start the said work immediately without any delay as would be specified in the Work Order and in case of failure within the specific time, the Work Order may be re-issued to another Firm as per decision of the authority after cancelling the previous one;
- (7) This Registry will not provide any article(s) / tool(s), etc. relating to the said work. Quotationer should supply / carry the gardening tool(s) / article(s) / fertilizer(s) / pesticide(s) / insecticide(s), etc. for maintenance and beautification of garden;
- (8) The tenderer shall submit the details of services he will provide as part of the tender and shall clearly state the charges of other services not covered by the tender;
- (9) Preference shall be given to those who are having considerable experience in the field;
- (10) The Tenderer should have valid GST Registration Certificate. Rate should be quoted with all taxes (including GST), leads and lifts, etc. Nothing extra should be paid over the rates quoted by the Contractor / Firm, etc.
- (11) Making necessary arrangements for maintenance of garden at High Court of Tripura, including attending all the garden cultural operations in time i.e. weeding, hoeing, watering, mowing of lawns, clipping & maintenance of hedges, spreading of good earth / manure, preparation of flower beds and plantation of sapling, spreading of insecticides & fungicides, cleaning and maintenance of pathways and other related works as directed by the Site In-charge from time to time in order to maintain the garden in good condition.

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- (12) The day to day work will be started as per the instruction of the High Court of Tripura.
- (13) The lawns should be green and well mowed and free from weeds. The beds should be cleaned and free from weeds.
- (14) The annuals will be planted and maintained as per direction of the High Court of Tripura and the hedge should be trimmed to the desired levels.
- (15) The payment will be released quarterly to the Contractor on furnishing the Bill, after proper certification from the concerned Officer that the garden has been found in well-maintained condition for the given period.
- (16) The Contractor should apply the fertilizers / manures / plant protection materials as and when required as per direction of the High Court of Tripura.
- (17) Contractor will be responsible for damage of the garden / plants by stray cattle and unauthorized wood cutters.
- (18) The Contractor will be held responsible for any loss of Govt. property due to negligence of labourers engaged by the contractor.
- (19) Contractor has no right to make any amendment in the existing landscaping of the garden.
- (20) The High Court has full right to make any amendment in the existing landscaping of the garden.
- (21) The High Court reserves the right to terminate the tender at any time after serving 15 days notice.
- (22) The Contractor / Firm should not sublet any portion of the contract work.
- (23) The agreement can be closed at any time due to technical reasons or financial complications. In these circumstances no claim shall be made and High Court shall not pay any compensation on this account.
- (24) The Quotationer should put full signature, full name, complete postal address (with Pincode) and Mobile Number positively in the Quotation(s), without which the Quotation(s) cannot be considered.

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(S.CHAKRABORTY)
I/C REGISTRAR(ADMN. P & M)

Copy to :-

- (1) The Superintendent, Accounts / Store Section, High Court of Tripura, Agartala.
- ✓(2) The System Analyst, High Court of Tripura, Agartala with a request to upload the "Notice Inviting Tender" in the website of the High Court of Tripura, Agartala.
- (3) Notice Board, High Court of Tripura, Agartala.


I/C REGISTRAR(ADMN. P & M)